

ITEM NO.38

COURT NO.2

SECTION PIL

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.No.26 & 28 in W.P.(C) No.510 of 2005

MANINDERJIT SINGH BITTA Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(For Directions and extension of time and office report)

WITH

CONMT.PET.(C) No. 483/2013 In W.P.(C) No. 510/2005

MANINDERJIT SINGH BITTA Petitioner(s)

VERSUS

VIJAY CHHIBBER & ORS Respondent(s)

(With appln. (s) for directions and exemption from filing O.T. and intervention and office report)

CONMPT. PET.(c) NO.3 OF 2015 IN W.P.(C) No. 510/2005

MANINDERJIT SINGH BITTA Petitioner(s)

VERSUS

DR. SHAILESH KR. SHARMA ORS Respondent(s)

Date: 07/01/2015 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Ms. Charu Mathur, Adv.

For Applicant Mr. Sunil Fernandes, Adv.
Mr. Raghav Chadha, Adv.

For Respondent(s)

UOI Mr. Maninder Singh, Adv.
Mr. S. Wasim Q. Qadri, Adv.
Ms. Sunita Sharma, Adv.
Ms. Gunwant Dara, Adv.
Mr. Zaid Ali, Adv.

	Mr. D.S. Mahra, Adv. Mr. B. Krishna Prasad, Adv.
State of Mizoram	Mr. K.N. Madhusoodhanan, Adv. Mr. R. Satish, Adv.
State of H.P.	Mr. Suryanaryana Singh, AAG Ms. Pragati Neekhra, Adv.
State of Chhatisgarh	Mr. C.D. Singh, Adv. Ms. Sakshi Kakkar, Adv.
State of Haryana	Mr. Rajesh K. Singh, Adv.
State of Jharkhand	Mr. Ratan Kumar Choudhari, Adv. Mr. Jayesh Gaurav, Adv. Ms. Ranjeeta Rohtagi, Adv.
State of Punjab	Mr. Saurabh Ajay Gupta, Adv. Mr. Nishant Bishnoi, Adv. Mr. Saurabh Singhal, Adv. Mr. Sumit Goel, Adv. Ms. Pallavi Sharma, Adv. Mr. Faisal S, Adv. Mr. Utran Trivedi, Adv. M/s.Parekh & Co. Mr. Mukesh Verma, Adv. Mr. Jatinder Kumar Bhatia, Adv.
State of Manipur	Mr. Sapam Biswajit Meitei, Adv. Mr. Ashok Kr. Singh, Adv.
State of Rajasthan	Mr. S.S. Shamsbery, Adv. Mr. Amit Sharma, Adv. Mr. Sandeep Singh, Adv. Mr. Milind Kumar, Adv.
State of Sikkim	Mr. A. Mariarputham, AG Ms. Aruna Mathur, Adv. Mr. Yusuf Khan, Adv. M/s.Arputham Aruna & Co.
State of U.P.	Mr. Piyush B, Adv. Mr. Samir Ali Khan, Adv.
State of West Bengal	Mr. Anip Sachthey, Adv. Mr. Saakaar Sardana, Adv. Ms. N. Shoba, Adv.

Mr. Sri Ram J. Thalapathy, Adv.
 Mr. V. Adhimoalam, Adv.
 Mr. S. Vinod, Adv.

State of Assam

Ms. Vartika Sahay, Adv.
 Mr. Riku Sarma, Adv.
 M/s. Corporate Law Group

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 Mr. Debmalya Banerjee, Adv.
 Mr. Dilpreet Singh, Adv.
 Mr. Avijit Saxena, Adv.
 Ms. Manik Karanjawala, Adv.
 M/s. Karanjawala & Co.

State of Kerala

Ms. Bina Madhavan, Adv.

State of M.P.

Mr. Naveen Sharma, Adv.
 Ms. Swati Bhushan Sharma, Adv.
 Mr. Mishra Saurabh, Adv.

Mr. S. Udaya Kumar Sagar, Adv.
 Mr. Krishan Kr. Singh, Adv.

Ms. A. Subhashini, Adv.

Mr. Ashok K. Srivastava, Adv.
 Ms. Rachna Gupta, Adv.
 Mr. Anil Kumar, Adv.

Mr. Rudreshwar Singh, Adv.
 Mr. Samir Ali Khan, Adv.

State of Arunachal
 Pradesh

Mr. Anil Shrivastav, Adv.
 Mr. Ritu Raj, Adv.

State of Nagaland

Ms. K. Enatoli Sema, Adv.
 Mr. Amit Kumar Singh, Adv.
 Mr. Balaji Srinivasan, Adv.

State of Maharashtra

Mr. Preshit Surshe, Adv.

Mr. Sibho Sankar Mishra, Adv.

Mr. G.N. Reddy, Adv.

Mr. Praveen Chaturvedi, Adv.

Mr. A. Venayagam Balan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Nobody appears in support of I.A. Nos. 26 and 28 which are
hereby dismissed.

Post contempt petitions along with all the interlocutory
applications on Wednesday, 11th March, 2015.

(MAHABIR SINGH)
COURT MASTER

(VEENA KHERA)
COURT MASTER